IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304
IB-58(ND)/2024

IN THE MATTER OF:

JM Financial Asset Reconstruction Company .... Petitioner/Applicant
Vs.
ATS Heights Private Limited .... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 30.04.2024

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Srideepa Bhattacharyya, Ms. Neha Shivhare, Advs.
For the CD : Mr. Divyansh Rai, Adv.

ORDER

It is submitted by the Ld. Counsel appearing for the parties that CIRP has been initiated against the "ATS Heights Private Limited", the Corporate Debtor herein by an order passed by Court No. II, NCLT, New Delhi in Company Petition No. 5270/2023 on 22.04.2024.

Ld. Counsel for the Applicant therefore, submits that the Applicant will file a claim before the Resolution Professional appointed in the same case and therefore seeks to withdraw the present application with liberty to file fresh application in case the need arises.

IB-58(ND)/2024 **disposed of** with the above observations.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay